

[Shri Jawaharlal Nehru]

Member, he talked about a party caucus etc. Obviously, Parliament is supreme. But the hon. Member himself is a member of a party, group, and no doubt he consults them occasionally.

**Shri Nath Pai:** Always.

**Shri Jawaharlal Nehru:** That is the normal way of functioning of parties. Undoubtedly, I represent a party. I represent also, I hope, something wider and bigger than the party, (An hon. Member: Question). But I do represent a party, a very old party which has played a very important part and which is represented in this House by a very large number of Members.

**Shri Hari Vishnu Kamath:** Too old a party.

**Shri Jawaharlal Nehru:** And, we do consult each other and we will continue to consult each other as to what steps we should take in the normal course, in consultation with the President. Ultimately, it is for this House to decide whether I have done rightly or wrongly. We cannot convert this House or make it function as a party caucus as the hon. Member says it almost comes to that—that we bring such matters here which are normally considered by groups and parties themselves and as a result of that something is placed before the House for their approval.

**Shri Hem Barua (Gauhati):** That is the impression that we get.

**Shri Nath Pai:** You got an impressive vote of confidence which you claim was thundered in support by your party. Within seven days you bring in a wholesale reshuffle and that raises the question of what worth was this vote which you won.

**Shri Jawaharlal Nehru:** The hon. Member will remember that long before this vote of no confidence came before this House, a resolution was

passed by the All-India Congress Committee which gave the impetus to other things that followed. If this motion of no-confidence had not taken place then, probably, this action would have taken place earlier. Because of the motion of no-confidence it was postponed for further consideration immediately after that. The thing originated long before.

As for the second question—the hon. Member asked about the Finance Ministry and some other Ministries—those matters will be considered, in what manner they should continue, whether they should be amalgamated with others and all that. In the course of the next few days, as I mentioned, I propose to do that. For the moment I hope to make some temporary arrangements, and I will come and inform this House what other arrangements are made later.

12.47 hrs.

MESSAGE FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 4) Bill, 1963 which was passed by the Lok Sabha at its sitting held on the 20th August, 1963, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.48 hrs.

BUSINESS OF THE HOUSE

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** With your permission, Sir, I rise to announce that Government Business

in this House during the week commencing 2nd September, 1963, will consist of:—

(1) Discussion on the Tenth and Eleventh Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1960-61 and 1961-62 on a motion to be moved by the Deputy Minister of Home Affairs.

(2) Further consideration and passing of the Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1963.

(3) Consideration and passing of the following Bills, as passed by Rajya Sabha:—

The Industrial Employment (Standing Orders) Amendment Bill, 1963.

The East Punjab Ayurvedic and Unani Practitioners (Delhi Amendment) Bill, 1962.

(4) Consideration of a motion for reference of the Drugs and Cosmetics (Amendment) Bill, 1963 to a Joint Committee.

(5) Consideration and passing of the Dakshina Bharat Hindi Prachar Sabha Bill, 1963, as passed by Rajya Sabha.

(6) Discussion on the Annual Reports of the Indian Council for Cultural Relations for the years 1959-60, 1960-61 and 1961-62 on a motion to be moved by H. H. Maharaja Pratap Keshari Deo on Wednesday, the 4th September, at 3 P.M.

(7) Discussion on the Annual Report of the Life Insurance Corporation of India for the year ended 31st December, 1961, on a motion to be moved by Dr. L. M. Singhvi on Thursday, the 5th September.

(8) Discussion on abnormal rise in prices of food-grains and

the food policy of the Government of India on motions to be moved by Sarvashri S. M. Banerjee and Yashpal Singh on Thursday, the 5th September.

(9) Discussion on the distribution of national income to be raised by Dr. Ram Manohar Lohia on Friday, the 6th September after disposal of questions.

### 12.50 hrs

#### RE: TIMINGS OF LOK SABHA

**Mr. Speaker:** Dr. Lohia has written to me that he wants to raise some point regarding the sitting of the House and its timing. He may do so now.

✓ डा० राम मनोहर लोहिया (फर्रुखाबाद) : अध्यक्ष महोदय, मैं लोक सभा के समय के बारे में कुछ प्रश्न उठाना चाहता हूँ। लोक सभा का समय या तो सुबह ८ बजे से १२ बजे तक और साथ साथ ४ बजे से ७ या ८ बजे तक, नहीं तो ८ बजे से २ बजे तक और नहीं तो ४ या ५ बजे से ११ या १२ बजे तक हुआ करे। तीन सम्भावनायें मैंने बताई हैं और इन तीनों सम्भावनाओं में एक बात है कि दोपहर को लोक सभा न हुआ करे। उस के लिए मेरा कारण है कि हिन्दुस्तान की जलवायु दोपहर की लोक सभा के अनुकूल नहीं है। हम जो अपने समय के मामले में यूरोप वालों की नकल कर लिया करते हैं, जो कि हमारी जल वायु के अनुकूल नहीं है, उस की मैं आप को एक और मिसाल दिये देता हूँ। ११ बजे के समय यूरोप वाले अपना युद्ध विराम मनाया करते हैं। उस को देखते हुए हम ने भी अपने यहां शहीद दिवस ११ बजे मनाना शुरू कर दिया। मैं यह मानता हूँ कि यूरोप की अच्छे मामलों में समझ कर के नकल करना ठीक है, लेकिन जहां हमें अपनी खुद की बुद्धि का इस्तेमाल करना चाहिए, वहां नकल ठीक नहीं है, खास तौर से लोक सभा में, जहां पर कर्तव्य बड़ी गम्भीरता से चलता है और राग भी बहुत होता है।